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# The Gujarat Government Gazette

# **EXTRAORDINARY**

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TUESDAY, AUGUST 19, 2014/SRAVANA 28,

Separate paging is given to this Part in order that it may be filed as a Separate Compilation.

#### PART IV-B

Rules and Orders (Other than those published in Part I, I-A and I-L) made by the Government of Gujarat under the Gujarat Acts.

# URBAN DEVELOPMENT AND URBAN HOUSING DEPARTMENT

#### Notification

Sachivalaya, Gandhinagar, 19th August, 2014.

# THE GUJARAT FIRE PREVENTION AND LIFE SAFETY MEASURES ACT, 2013

No.GH/V/156 of 2014/PRG-102013-382(Part)-L:- In exercise of the powers conferred by subsection (3) of section 1 of the Gujarat Fire Prevention and Life Safety Measures Act, 2013 (Guj. 11 of 2013), (hereinafter referred to as "the said Act") the Government of Gujarat hereby appoints, the date of publication of this notification, as the date on which the said Act, shall come into force, for the areas included within the jurisdiction limits of the urban development authority, area development authority and the Nagarpalika as

#### SCHEDULE

- Ahmedabad Urban Development Authority 2.
- Gandhinagar Urban Development Authority
- Rajkot Urban Development Authority
- 4. Surat Urban Development Authority
- 5. Vadodara Urban Development Authority
- Bharuch-Ankleswar Urban Development. Authorny 6.
- 7. Surendranagar-Wadhavan Urban Development Authority 8.
- Morbi-Wankaner Urban Development Authority
- 9. Anand-Vidhyanagar-Karamsad Urban Development Authority 10.
- Himmatnagar Urban Development Authority
- 11. Gift Urban Development Authority
- 12. Junagadh Urban Development Authority
- 13. Khambhaliya Urban Development Authority 14.
- Jamnagar Area Development Authority
- Bhavnagar Area Development Authority 15.
- 16. Vadinar Area Development Authority
- 17. Bhuj Area-Development Authority

- 18. Bhachau Area Development Authority
- 19. Rapar Area Development Authority
- 20. Anjar Area Development Authority
- 21. Alang Area Development Authority
- 22. Ambaji Area Development Authority
- 23. All Nagarpalika declared under Gujarat Nagarpalika Act, 1963, except those included within the jurisdiction limit of the development authorities stated in sr. no. 1 to 22 above.

By order and in the name of the Governor of Gujarat,

#### NEELA MUNSHI,

Officer on Special Duty and Ex-Officio Deputy Secretary to Government.

#### URBAN DEVELOPMENT AND URBAN HOUSING DEPARTMENT

#### Notification

Sachivalaya, Gandhinagar, 19th August, 2014.

#### GUJARAT FIRE PREVENTION AND LIFE SAFETY MEASURES ACT, 2013

No.GH/V/157 of 2014/PRCH-102013-382-L (Part-2):- Whereas, the draft rules, namely the Gujarat Fire Prevention and Life Safety Measures Rules, 2014 were published by the Government of Gujarat in the Urban Development & Urban Housing Department vide No.GH-V-11 of 2014-PRCH-102013-382-L(Part-2), dated 20.01 2014 in the Gujarat Government extra ordinary Gazette Part IV-B dated 20.01 2014, inviting objection and suggestions from all persons likely to be affected thereby, before the expiry of the period of sixty days from the date on which copies of the Gazette containing the said notification were made available to the public;

AND WHEREAS, the copies of the said Gazette were made available to the dated 20.01.2014

AND WHEREAS, the objection and suggestions received within the said period from the public in respect of the said draft rules have been duly considered by the Government of Gujarat;

NOW THEREFORE, in exercise of the powers conferred by section 57 of the Gujarat Fire Prevention and Life Safety Measures Act, 2013 (Guj. 11 of 2013), the Government of Gujarat hereby makes the following rules, namely:-

#### **CHAPTER I**

#### **PRELIMINARY**

- 1. Short Title, Extent and Commencement. (1) These rules may be called the Gujarat Fire Prevention and Life Safety Measures Rules, 2014.
- (2) It extends to the whole of the State of Gujarat.
- (3) It shall come into force on the date of their publication in the Official Gazette.
- 2. Definitions. (1) In these rules, unless the context otherwise requires:-
  - (a) "Act" means the Gujarat Fire Prevention and Life Safety Measures Act, 2013. (Guj. Act No. 11 of 2013);
  - (b) "Fire Prevention Wing" means the Fire Prevention Wing created under rule 38;
  - (c) "Fire Safety Certificate" means the Fire Safety Certificate issued under sub-rule (1) of rule 23;
  - (d) 'Form' means 'Form' in appended to these rules;
  - (e) "Gujarat State Institute for Fire Safety Training" means Gujarat State Institute for Fire Safety Training, (GSIFST) established under sub-section (1) of section 17 of the Act;

- 'Schedule' means a 'Schedule' appended to these rules; (f)
- (2) The words and expressions not defined in these rules but defined in the Act, or GDCR-or National Building Code of India or relevant Indian Standards or Specifications published by Bureau of Indian Standards shall have the meanings as assigned to them in the Act or Building Bye-laws or National Building Code of India, 2005 or relevant Indian Standards or Specifications published by the Bureau of Indian Standards for construction and fire safety of buildings or premises and pandals.

#### CHAPTER II

# ORGANISATION, ESTABLISHMENT AND ADMINISTRATION

- Qualifications of the Nominated Officer.- (1) For appointment of the nominated officer under clause (u) of sub-section (1) of section 2 of the Act, a person shall possess the qualifications as specified in
- Equipments and Appliances for Fire Service .- (1) The Director shall determine the requirement of equipments and appliances for rescue, fire fighting, personal protection in such numbers and with such specifications taking into consideration the apprehention of fire risk in the area for effective measures of
- The Director, with the previous sanction of the Government, shall procure equipments and appliances determined under sub-rule (1) in such manner that each fire division is adequately equipped to meet with the requirement of fire fighting and fire safety measures and make all necessary arrangements for their upkeep and maintenance to ensure their availability to provide fire prevention and fire safety service as
- The life of equipments and appliances shall be as per the recommendations of the Standing Fire Advisory Council of the Ministry of Home Affairs, Government of India or of any other authority as may be authorized by the Government for this purpose.
- Construction or hiring of places for Fire Stations .- (1) The Director shall identify the area where the establishment of a fire station is tactically advantageous to provide fire prevention and life safety (2)
- The Director with the previous sanction of the State Government shall require the local authority to provide land on payment of such premium as may be fixed by the State Government.
- The State Government may hire any building or premises on payment of such rent and on such terms and conditions as may be agreed to by both the parties where no land is made available by the local
- The composition of the fir station alongwith the staff pattern and facilities to be provided by a fire station may be decided by the Director, depending upon the circumstances prevailing and apprehension of
- Qualifications for appointment of Fire Officer of different ranks and other terms and conditions of service.- (1) The qualifications for appointment and other conditions of services of Fire Officer of different ranks shall be, specified by the as the State Government, by any general or special order in that behalf.
- Restrictions respecting right to form association, etc.— No member of the Fire Service shall participate in, or address, any meeting or take part in any demonstration organised by any person or persons for any political purposes or for such other purposes as may be prescribed.
- Badges of Ranks in Fire Service Personnels serving at different ranks in any fire service shall have the badges of various ranks as specified in the Second Schedule.

#### CHAPTER III

#### LICENSED AGENCY

9. Eligibility for Licensed Agency. No person shall be-eligible to apply for grant of licence to act as a

- (a) possesses atleast any of the following qualifications, namely:
  - (i) a degree or Advanced Diploma or Diploma in Fire Engineering conferred or awarded by the National Fire Service College, Ministry of Home Affairs, Government of India; or
  - (ii) Fellow of Fire Engineering of the Institution of Fire Engineering (U.K.) or M.I. Fire (U.K.), or A.IVI.I.E. Fire India, Graduateship Examination of the Institution of Fire Engineering (U.K.) or the Institution of Fire Engineering (India); and
- (b) a degree or diploma in Mechanical or Electrical or Electronics or Chemical or Civil, Engineering obtained from a University established or incorporated by an Act of the Parliament or a State Act in India or an educational instistituion; or declared as deemed to be University under section 3 of the University Grants Commission Act, 1956 (3 of 1956); and
- (c) holds a solvency certificate for an amount as may be specified by the Director, with prior approval of the State Government, and
- (d) has the experience of 3 years immediately preceding the year of making the application, executed the work in field relating to fire prevention and fire protection system or holds a certificate of fire protection specialist awarded by the Gujarat State Institute for Fire Safety Training, (GSIFST) established by the Government; and
- (e) has not been black-listed by any Government Department or authority established by a law of the State Legislature; or any board or corporation or organisation owned or controlled by the State Government or any other State Government.
- 10. Application for to act as Licensed Agency:— (1) Any person who intends to act as a Licensed Agency as specified under sub-section (2) of section 28 shall make an application in "Form A1" for obtaining licence. Such application may be made in person or be sent by registered post acknowledgement or, through courier agency or online.
- (2) The application made under sub-rule (1) shall be accompanied by fees and fulfill other requirements as specified in the Table below:

#### TABLE

					en-	
Class of local authority	Minimum solvency	Prescribed limit for	Cost of annual wo	rks minimum e years (Rs in la		Registration fees (Rs in
certificate for (Rs in lakhs)	execution of the works as per estimated cost (Rs in lakhs)	Fire fighting installations such as hydrants sprinklers pumping etc.	Dectation of fire separation systems	Passive protection such as	lakhs)	
(1)	(2)	(3)	(4)	(5)	(6)	(7)
Municipal Corporation/ Special Investment Regions/ Industrial Estates	,25.0	Unlimited	1500	600	600.	50000
Α	15.0	Unlimited	500	200	200	25000
В	10.0	1000	300	100	100	15000
С	5.0	600	200	50	50	5000
D						7
For remaining Gram Panchayat areas	2.5	300	-100	25	25	2500

- The Applicant shall attach the following documents, namely:-(3)
  - solvency certificate for an appropriate amount as specified in column (2) of Table shown (ii)
  - attested copy of partnership deed and power of attorney or articles of association and memorandum of association or affidavit on stamp paper in case the individual is the sole (iii)
  - certificates regarding satisfactory completion of works carried out in last three years issued by the concerned department;
  - orders of works in hand in current year (upto the prescribed amount for that class); (iv)
  - certificate from the Chartered Accountant or registered Income Tax Practitioner in the (v)
  - if the application for registration is made for the first time for a specific class, the applicant is (vi) required to have executed at least one work upto the maximum amount in the class, which falls by one class below the specific class, applied for,
  - certificate regarding appointment of at least one officer possessing any of the qualifications (vii)
  - attested passport size photographs of partners or directors or individual proprietor and also of (viii) the officer or officers referred to in the application;
  - affidavit on appropriate stamp paper, stating that his/ her firm is not black listed by any of (ix) the departments of the State Government, local authority or any board or corporation or organisation owned or controlled by the State Government or any other State Government;
  - list of technical staff with their qualifications; and (x)
  - such other information and/or documents as may be required by the Director. (xi)
- Licence to act as Licensed Agency.—The application made under rule 10 shall be scrutinised by the Director in accordance with the rules and on being satisfied that the applicant fulfills all the criteria for grant of licence to work as licensed agency, he shall grant the Licence in "Form-A2" to act as Licensed Agency subject to the following terms and conditions, namely: (1)
  - The licence shall be-
    - (a) non-transferable,
    - (b) valid for two year from the date of issue, unless suspended or cancelled earlier,
    - renewable for further period of two years, if so desired, before expiry of the licence. (c)
  - (2) Changes, if any, in respect of
    - partners, director& or members; (a)
    - address of the office of the Licensed Agency. (b)
    - shall be forthwith reported to the Authority issuing the licence.
  - The Licensed Agency shall always keep the work, executed, or being executed by it, open (3)for inspection by the Director, Chief Fire Officer or any fire officer authorised by the
- Renewal of Licence.—An application for renewal of a licence granted under rule 11 shall be required to be made in "Form-A1" which shall be accompanied by a fee as specified under sub-rule (2) of rule 10 and also documents as mentioned in sub-rule (3) of rule 10.
- Notice to showcause as why licence be not suspended or cancelled. Where any person to whom the Licence has been granted contravenes any of the provisions of the Act or of the rules or fails to comply with the conditions of the licence or becomes unfit by reason of incompetency, misconduct or any other grave reasons, a notice in "Form-A3" shall be given to such person to showcause as to why the licence granted to him to act as Licensed Agency should not be suspended or cancelled.

#### **CHAPTER IV**

#### PROVISIONS RELATING TO FIRE PREVENTION AND LIFE SAFETY MEASURES

- 14. Certificates to be issued by a licensed agency.—(1) A certificate regarding the compliance of the fire prevention and life safety measures in a building or a part thereof as required by or under the provisions of the Act, shall be issued by a Licensed Agency in "Form-B1".
- (2) The Licensed Agency shall issue a certificate in the months of January and July in each year regarding the maintenance of fire prevention and life safety measures in a building or premises being in good repair and efficient condition as specified in sub-section (2) of section 29 of the Act, in "Form-B2".
- 15. Notice for the removal of objects or goods likely to cause the risk of fire. For the purpose of removal of objects or goods likely to cause the risk of fire, a notice in "Form-B3" shall be issued to the owner or occupier of building or premises, by the officer authorized in this behalf, directing him to remove, the objects or goods likely to cause the risk of fire, to a place of safety within a period of as specified in the notice.
- (2) On failure to comply with the directions given under sub-rule (1), a further notice in "Form B4" shall be given under sub-section (2) of section 22 to submit his reply as to why the objects or goods should not be siezed, detained or removed.
- 16. Memorandum of seizure, etc. and panchanama.—Where any objects or goods involving risk of fire are required to be seized, detained or removed under sub-section (2) of section 22, the memorandum of seizure, etc. shall be prepared in the "Form B5" and the panchanama shall be made in "Form B6".
- 17. Notice for entry and inspection.—(1) The notice to be given for entering and inspection required to be given under sub-section (1) of section 24 of the Act for ascertaining the adequacy or contravention of fire prevention and life safety measures in any place or building or part thereof, shall be in "Form B7".
- (2) The notice under sub-section (1) of section 24 of the Act to a woman, who according to the custom does not appear in public, shall be given in "Form B8".
- 18. Report of Inspection. The report of the nominated officer relating to inspection carried out by him under sub-section (5) of section 24 of the Act shall be given in "Form B9".
- On completion of the inspection of a place or building or part thereof, any deviation from, or contravention of, the requirements with regard to the fire prevention and life safety measures or any inadequacy or non-compliance of such measures provided or to be provided therein with reference to the height of the building or the nature of the activities carried on in such place or building or part thereof, are noticed, the owner or occupier of such place or building or part thereof shall be given a notice in "Form-B10", by the officer authorized in this behalf, under section 24 of the Act, directing him to undertake the requisite measures within seven days.
- (2) The time to be specified in the notice given to the owner or the occupier under sub-rule (1) shall be specified having regard to the nature of the measures to be taken but no such time shall exceed 120 days in any case.
- 20. Procedure for sealing of a place or building or a part thereof.—The procedure to be followed by the Director or the Regional Fire Officer or the Chief Fire Officer in regard to sealing of any place or building or part thereof, as required under sub-section (3) of section 26 of the Act shall be as follows, namely:-
- (a) he shall require the persons, in possession or occupation of the place or building or part thereof to be sealed, to remove themselves from there forthwith;
- (b) in case of non-compliance of the said order, he shall direct any police officer having jurisdiction in the area to remove such persons from such place or building or part thereof;
- (c) after the removal of persons in possession or in occupation from such place or building or part thereof, he shall cause such place or building or part thereof to be sealed by such police officer forthwith in the manner which he deems fit;
- (d) the seal used to seal as aforesaid shall remain in the custody of the Director or, the Regional Fire Officer or the Chief Fire Officer, as the case may be;

- if the place or building or part thereof required to be sealed on receipt of the report of the (i) nominated officer, is found to be locked or inaccessible, he may break to open with the assistance of the police officer and enter the premises and after taking all necessary steps required to be taken under the Act, or under these rules, relock and cause it to be sealed as aforesaid: (ii)
- where a place or building or a part thereof is sealed under sub-clause (i), an inventory of the material found in such place or building or part thereof shall be prepared in the presence of two independent witnesses and a copy thereof shall be delivered to the owner or occupier, if present at the site. The "Form B5" for inventory and "Form B6" for panchanarna, respectively, shall be used for preparation of the reports;
- he shall make report in writing to the Police Inspector of the concerned Police Station if the (iii) seal so fixed on any place or building or part thereof is found to be broken or tampered.
- Appointment of Fire Safety Officer .- (1) For the purpose of effective fire prevention and life safety 21. measures, every owner or occupier or every factory shall appoint a fire safety officer, within a period of six months from the commencement of the Act, having prescribed qualifications and thereafter shall send the compliance report to that effect in Form B11 to the Regional Fire Officer or the Chief Fire Officer.
- On the receipt of the compliance report made under sub-rule(1), the Regional Fire Officer or the Chief Fire Officer, shall after due verifications, issue a certificate of enrolment of appointment of the fire safety officer, under the seal and signature of the Regional Fire Officer or the Chief Fire Officer or any other
- In case of failure to appoint a fire safety officer as specified in sub-rule (1), the Regional Fire Officer or the Chief Fire Officer shall, after giving an opportunity of being heard, if it is considered to do so, communicate to the relevant authority or to the labour commissioner to take appropriate action for the discontinuance of the use or closure of the building or premises or the factory, as the case may be.
- The classification of buildings or premises and the qualifications of the Fire Safety Officer shall be as specified in the Third Schedule;-
- Minimum standards for fire prevention and fire safety for buildings or premises.- (1) The minimum standards for fire prevention and fire safety for buildings or premises required under sub-section (2) of section 18 of the Act, with respect to the height of the buildings and-class of occupancy as provided in the building bye-laws or National Building Code of India, shall mutantis-mutandis apply in the following access to building
  - (b) number, width, type and arrangement of exits, (c)
  - protection of exits by means of fire check door (s) and or pressurization, (d)

  - (e) smoke management system,
  - (f) fire extinguishers,
  - (g) first-aid hose reels,
  - automatic fire detection and alarming system, (h)
  - public address system, (i)
  - (i) automatic sprinkler system,
  - (k) internal hydrants and yard hydrants,
  - (I) pumping arrangements,
  - (m) captive water storage for fire fighting,
  - (n) exit signage,
  - (o) provision of Lifts,
  - standby power supply, (p)
  - (q) refuge area,
  - (r) fire control room,
  - special fire protection systems for protection of special risks: (s)

Provided that classes of occupancies or buildings or premises for which fire prevention and fire safety measures are not provided in the building bye-laws or National Building Code of India, the Director may require the owner or occupier of such occupancies or buildings or premises to provide fire prevention and fire safety measures in accordance with the international standards as may be provided by the Fire Prevention Wing:

Provided further that where the Government is of the opinion that it is necessary or expedient to do so, it may, by order, for reasons to be recorded in writing, relax or modify or annul any requirement concerning fire prevention and fire safety measures under these rules with respect to any class of occupancy in any building or premises in special areas or in respect of any building or premises in any area that was constructed or which was under construction prior to the date of commencement of these rules.

- (2) Where the Regional Fire Officer or the Chief Fire Officer is of the opinion that it is necessary or expedient to do so, it may, for reasons to be recorded in writing, require the owner or occupier of the buildings or premises to provide additional fire prevention and fire safety measures.
- 23. Issuance of Fire Safety Certificate. (1) The Regional Fire Officer or the Chief Fire Officer or any other officer (s) authorised by him in this behalf by a general or special order shall issue a Fire Safety Certificate in "Form B13" to the owner or occupier of the building or premises with such conditions as may be specified in the Fire Safety Certificate for compliance of fire prevention and fire safety measures as specified under these rules.
- (2) The application for grant of Fire Safety Certificate shall be made to the Regional Fire Officer or the Chief Fire Officer in "Form B14" and shall be accompanied with a certificate from the architect and owner or occupier to the effect that all the fire prevention and fire safety measures as required under rule 22 have been incorporated in the building or premises.
- (3) On receipt of the application made under sub-rule (2), the building or premises shall be inspected by the Fire Officers to ascertain the availability and operability of the fire prevention and fire safety measures who shall send his report with recommendation to the Regional Fire Officer or the Chief Fire Officer for grant or refusal of fire safety certificate.
- (4) On receipt of the recommendations under sub-rule (3), the Regional Fire Officer or the Chief Fire Officer shall grant the fire safety certificate in the relevant prescribed form or reject the same for reasons to be recorded in writing and communicate to the owner or occupier, as the case may be.
- (5) In case of rejection of application for grant of fire safety certificate under sub-rule (4), a fresh application shall be made by the owner or occupier under sub-rule (2) duly complying with the requirements as communicated under sub-rule (4).
- (6) The buildings or premises that have already been issued 'No Objection Certificate' for the occupancy of the building or premises shall deemed to have been issued 'Fire Safety Certificate' under rule 23 subject to verification of compliance of fire prevention and fire safety measures on which the 'No Objection Certificate' was issued on the last occasion.
- 24. Duration of Fire Safety Certificate.— The fire safety certificate issued under rule 23 unless sooner cancelled shall be valid for a period of 5 years for residential buildings (other than hotels) and 3 years for non-residential buildings including hotels from the date of issue:

Provided that the Regional Fire Officer or the Chief Fire Officer may reduce the period after recording the reasons therefore.

- 25. Renewal of Fire Safety Certificate.— (1) Application for renewal of Fire Safety Certificate granted under rule 23 shall be made to the Regional Fire Officer or the Chief Fire Officer, in Form 'B14' along with a copy of the Fire Safety Certificate prior to one month before of the expiry date of the Fire Safety Certificate.
- (2) On receipt of an application made under sub-rule (1), the Regional Fire Officer or the Chief Fire Officer or any other officer authorised by him shall inspect the building or premises to verify the compliance of rules and forward the report of the compliance or otherwise, to the Director.
- (3) On receipt of report under sub-rule (2), the Regional Fire Officer or the Chief Fire Officer or any other officer authorised by him in this behalf by a special or general order, renew the Fire Safety Certificate for a period specified under rule 24 or reject the application duly recording the reasons therefore.

- Liability to maintain fire safety measures .- (1) The occupier of the building or premises, as the case may be, shall maintain the fire prevention and fire safety measures provided in the building or premises at all times in best-repairs for use by the occupants or members of Fire Service or both in the event of an out break
- The occupier of the building or premises or the Fire Safety Officer appointed under section 12 of the (2) Act, as the case may be, shall declare every year in Form 'B15' that fire prevention and fire safety measures
- It shall be lawful for the the Regional Fire Officer or the Chief Fire Officer, to enter and inspect the building or premises, as the case may be, with a view to verifying the correctness of the declaration made under sub-rule (2) and to point out the shortcomings, if any, with directions to remove them within a specified time. If the directions of the inspecting officer are not complied within the time limit so given, the inspecting officer with the previous approval of the Regional Fire Officer or the Chief Fire Officer shall declare the building or premises unfit from fire safety point of view and direct the local body/ authority or any other authority concerned to disconnect the electricity and water supply to the building or the premises, as the case may be, and the local body/ authority or the other authority shall comply with the directions of the
- The owner or the occupier of the building or premises or the Fire Safety Officer, who falsely makes declaration, in contravention of the provision made under sub-rule (2), shall be deemed to be in default and

#### CHAPTER V

### PROVISIONS FOR TEMPORARY STRUCTURES

- Minimum standards for fire prevention temporary structure, etc.- (1) The minimum standards for 27. fire prevention and fire safety for temporary structure such as mandap, shamiyana or tents or pandal for the purposes of sub-section (2) of section 27 shall be required in accordance with IS:8758:1993 published by Bureau of Indian Standards, New Delhi and National Building Code of India, relating to the following
- access temporary structures etc;
- open space around the temporary structures etc;
- distance from medium and high voltage electrical wires and hazardous installations, (c)
- (d) . means of exits,
- (e) material of construction,
- first-aid fire fighting arrangements, (f)
- water storage for fire fighting, (g)
- (h) electrical wiring,
- (i) availability of trained fire fighting staff.
- (2) The promoter, organizer or the owner or occupier shall require provide and maintain the measures
- Form of declaration.- The erector of temporary structures such as mandap, shamiyana or tents or pandal shall, for the purposes of due compliance of sub-section (2) of section 27 of the Act, make a declaration in Form 'C1', to the effect that adequate fire safety measures have been taken as provided in rule
- Removal of encroachments or objects or goods likely to cause a risk of fire or any obstruction to 29. fire fighting.- (1) The Sub-Divisional Magistrate having jurisdiction may, after giving a reasonable opportunity of being heard as provided by sub-section (7) of section 27 of the Act may order to seize, detain or remove encroachments or objects or goods likely to cause a risk of fire or obstruction to fire fighting.
- The order under sub-rule (1) shall be made in Form 'C2' and the panchnama shall be made in Form 'C3'.
- The notice to the person in possession of the inventory of the objects or goods as required under subsection (8) of section 27 of the Act shall be given in Form 'C4'.

- 30. Notice to pay the charges for the services rendered by the State Fire Services.—(1) Where the State Government has provided the services for Fire Prevention and Life Safety Measures, the Director may issue notice in Form C5 requiring the owner or the occupier of the building or premises, to pay the amount for the expenses incurred for rendering the aforesaid services.
- 31. Measures to be taken for fire prevention and life safety in temperory structures.— The measures required to be taken by the promoter, the organizer or the owner or the occupier of permises declared under sub-section (1) of section 27 of the Act, shall be such as specified in sub-rule(1) of rule 27.
- (2) The show cause notice to be issued by the Sub-Divisional Magistrate under sub-section (6) of section 27 of the Act shall be as specified in Form C6.
- (3) The Regional Fire Officer or the Chief Fire officer may grant permission, in form C8, subject to such conditions, as specified therin, for the use of temperory structures a shamiyana or tent or mandap, on receiving the declaration by the promoter or the organizer or the owner or the occupier of permises in form C7, the measures taken by him as specified in sub-rule(1) of rule 27.
- (4) The Director or the Regional Fire Officer or the Chief Fire officer or the Nominated officer may, under sub-section (4) of section 27 of the Act, inspect the premises ensuring the correctness of the declaration made in form C7 or otherwise, and in case of inadequacy, give necessary directions to comply, within the specified time, to the promoter or the organizer or the owner or the occupier.
- (5) In case of failure to comply any directions given under sub-rule (4) by the said officer may seal or dismantle the temporary structures a shamiyana or tent or mandapand recover the cost incurred thereof from the promoter or the organizer or the owner or the occupier.
- (6) The Regional Fire Officer or the Chief Fire officer or any authorized officer, in this behalf, if finds that there exists any encroachment or objects or goods, which may cause or likely to cause a risk of fire or any obstruction to firefighting, he may direct to remove, within specified time, such encroachments or objects or goods.
- (7) On failure to comply with the directions given under sub-rule (6), by the the promoter or the organizer or the owner or the occupier, the said officer shall take necessary action as per sub-section (6) of section 27 of the Act.
- (8) On receipt of the report given by the Regional Fire Officer or the Chief Fire officer or any authorized officer, of the encroachment or objects or goods, which may cause or likely to cause a risk of fire or any obstruction to firefighting, may make an order in form C2 to seize, detain or remove it.
- (9) The person authorized under sub-rule (8), shall give a notice in form C4, to the person in possession, that the goods and objects seized, detained or removed shall be sold if they are not claimed within the time specified in the notice.
- (10) Any person aggrieved by an order under sub-rule (7) or a notice issued under sub-rule (8) may prefer an appeal in form C9 which shall be accompanied by a copy of order or notice appealed against and by a fee of Rs. 5,000/- (Rupees five thousand only) through a bank draft drawn in favour of the Director, Gujarat State Fire Service payable at Gandhinagar.
- (11) The appellate authority shall consider all the circumstances of the case and after making necessary inquiry as it deem fit pass such orders as it may deem just and proper and his order shall be final.
- (12) The authority which made the order or issued the notice on which the appeal was preferred shall give effect to the order passed by the appellate authority.

#### **CHAPTER VI**

#### TRAINING TO FIRE PERSONNEL

32. Training Charges.- The trainee shall pay at the time of admission training charges as specified in the Forth Schedule by demand draft payable to the Principal, Gujarat State Institute for Fire Safety Training, (GSIFST):

Provided that, the trainees on the roll of State Fire Service shall not be liable to pay training charges.

33. Manner for remittance of training charges.—(1) The Principal, GSIFST shall remit or cause to remit to the Director, State-Eire Service at the end of each course the total sum of the training charges received under the heads of tuition fee, laboratory charges, fire ground operation charges, and accommodation charges.

- The Director, shall maintain a separate head for remitting the training charges received and shall (2)utilize the same for providing amenities like sports facilities (indoor and outdoor), and indoor recreation
- Training charges to be non-refundable.- If any trainee decides to withdraw from the course before the date of closing of training schedule for whatever reasons or expelled from the course by the Principal, GSIFST he shall not be entitled to refund of training charges remitted by him under rule 32 in full or part thereof.
- Security Deposit.- (1) On admission of an trainee to a course, if he is allotted accommodation, he 35. shall be required to deposit a sum of rupees one thousand only as security deposit by a bank draft, to the

Provided that, the trainees on the roll of State Fire Service shall not be liable for payment of Security Deposit.

The security deposit shall be refunded at the end of course after verifying that all articles made (2)available to him are in good condition and no losses has caused to the exchequer during the training by his

#### CHAPTER VIII

#### APPEAT.

- Appeal.- (1) An appeal to the Appellate Authority under section 33 of the Act shall be preferred in 36. Form C9 and shall be accompanied by a copy of order or notice appealed against and by a fee of Rs. 5,000/-(Rupees five thousand only) through a bank draft drawn in favour of the Appellate Authority.
- The appellate authority shall consider all the circumstances of the case and after making necessary inquiry as it deem fit pass such orders as it may deem just and proper and his order shall be final.
- The authority which made the order or issued the notice on which the appeal was preferred shall give effect to the order passed by the appellate authority.
- Compounding of offences.- The offences punishable under the Act, specified in column (2) may be compounded either before or after the institution of prosecution by the officer specified in column (2), for the

#### Table

Off.	Table	
Officer (1)	Offences and Penalties under the Act	Fina D.
	(2)	Fine Rupees
	Sub-section (1) of Section 18 Sub-section (1) of Section 19	10000
Regional Fire Officer or	Sub-section (4) of Section 21	10000
the Chief Fire Officer	Sub-section (2) of Section 22	10000
Jane Officer	Sub-section (3) of Section 24	10000
	Sub-section (4) of Section 27	10000
	Sub-section (1) of Section 20	10000
7 - 7 - 7 - 7	Sub-section (3) of Section 29	10000

#### CHAPTER IX

### GENERAL MEASURES FOR FIRE PREVENTION

- Fire Prevention Wing.- There shall be constituted a 'Fire Prevention Wing' for the State Fire 38. Service, or for local authority under the Director or the Chief Fire Officer consisting of such other fire officers and other personnels as the State Government may by notification in the Official Gazzette declare or the local authority may declare by an order, as the case may be.
- Powers and Functions of Fire Prevention Wing: (1) The Fire Prevention Wing or officer authorized by it, shall examine the building plans referred to Fire Service by local authority or any other statutory authority for compliance by the owner or occupier under the regulations made under sub-section(2) of-section 18 of the Act.

- (2) The Fire Prevention Wing shall have the following powers and functions in addition to sub-rule(1), namely:
  - study the trends in fire accidents in the region and assist in framing the policies in the matters connected therewith for the fire prevention and fire safety and similar other matters incidental thereto, requirement and deployment of fire fighting equipment and appliances, planning for new fire stations and prepare training requirements for Fire Service;
  - (b) study the provisions relating to fire prevention and fire safety as contained in other Acts, Statues, Rules and Regulations for the time being in force;
  - (c) in consultation with the Government counsel, defend the cases in various courts of law;
  - (d) organize mass awareness programs on fire prevention and fire safety and prepare leaflets and other advertisement material in electronic form for distribution to the public free of any charges.
- 40. Fire Service response to an Emergency.—The Fire Service response to an emergency arising due to an out break of fire or any other emergency requiring Fire Service intervention shall be carried out in accordance with the directions given by the Regional Fire Officer.
- 41. Issuing of Fire Report. (1) A fire report shall be made available on line or otherwise within 72 hours of the date of occurrence of fire to the Director for every fire accident and special service call responded to by the any Fire Service. The owner or occupier whose property was affected by fire or otherwise by whatever way may obtain the copy of report from the Director.
- (2) In case owner or occupier requires any change in facts reported in the fire report he or she shall make an application in Form D1 to the Director who may after satisfying himself allow the change requested for and record the same on the fire report.
- 42. Adequate supply of water for fire fighting.—(1) Notwithstanding anything contrary to the provisions in any other Act or rules for time being in force, the Regional Fire Officer or the Chief Fire Officer, as the case may be, may require the authority having jurisdiction to provide hydrants at strategic locations on the public mains or private mains of not less than 150 mm diameter on payment of charges as demanded by such authority.
- (2) The residual pressure at the hydrant shall not be less than 1.5 bar (20 lbs. per square inch).
- (3) There shall be provided near each hydrant provided under sub-rule (1) an identification plate showing hydrant number and size of mains and each such hydrant shall be maintained by the authority which provided the hydrant.
- 43. Directions of Fire Officer relating to supply of electricity or water or removal of persons from, a place or building or part thereof which is in imminent danger:— (1) The Director or the Regional Fire Officer or the Chief Fire Officer, may make an order under section 26 of the Act, directing the responsible authority,
- (a) in Form D2 to supply or disconnect electricity or water, as the case may be, to a place or building or a part thereof, which is dangerous to any person or property and
- (b) in Form D3 to any Police Officer having jurisdiction in the area, to remove persons from any place or building or part thereof which is dangerous to any person or property, and
  - the said authority or the police officer, as the case may be, shall be abide by such directions and he shall be responsible for the compliance of the orders passed.
- 44. Duties and responsibilities of fire officers and staff. Subject to the provisions of this Act and the rules made there under, the Director with the approval of the State Government shall, by general or special order, prescribe the duties to be performed and responsibilities of the personnels of Fire Services.
- 45. Requisition of fire fighting equipment. For the purpose of sub-section (1) of section 13 of the Act, the Director or any Fire Officer may, by order in Form D4 direct to requisite any fire fighting equipment or property of any authority or any institution or individual in the event of fire.
- 46. Report of demage caused to premises during fire fighting operations and assessment and payment of compensation.— (1) The Director or the Regional Fire Officer or the Chief Fire Officer or any other fire officer who is in-charge of fire fighting operations on the spot, shall make a report in Form D5 to the respective local authority as to the damage caused, if any, to the premises by fire officers or fire personnel during fire fighting and rescue operations as referred to in sub-section (1) of section 14

- On receipt of report made under sub-rule (1), the same shall be assessed by an officer of the respective Local Authority as may be nominated in that behalf and such nominated officer shall, after giving an opportunity of being heard to the owner or occupier concerned, assess the damage and submit his recommendations in that behalf to the authority for its consideration.
- Having regard to the recommendation made by nominated officer under sub-rule (2), and where the building or property to which such damage is caused is insured, the Insurance Company shall whiledetermining and granting compensation to be paid to the owner or occupier take into account the damage caused to the premises or any other property by the fire officers or fire personnel during the conduct of
- Report of accident to fire officer or fire personnel during fire and payment of compensation.- The fire officer in-charge of fire, shall submit a report of any accident occurred during such fire fighting or resque operations operations, in case of natural calamity or otherwise, to the Director, the Regional Fire Officer or the Chief Fire Officer and the compensation payable to any fire officer, or fire personnel in the case of such accident, or to their dependents in the case of death or permanent disability, shall be such as may be determined by, the Director may with the approval of the State Government or the local authority, as the case 48.
- Employment of fire officer or fire personnel for purposes other than fire fighting within or outside the sphere of their duties. - The fire officers or fire personnel may be engaged for the purposes other than fire fighting at the discretion of the Director or the Chief Fire Officer or any subordinate officer authorized by the Director or the Chief Fire Officer, in the case of all calls relating to natural calamities and rescue of life.
- Rates for supply of water required on the occasion of fire fighting operations.- Where the officer in-charge of the fire fighting operations draws water, from any source in the area, which he considers necessary for such operations, the authority or owner or occupier having control over such water source shall - (a)
  - if water is drawn from an authority, then at the lowest rate of supply of water which is usually charged from the users of water in such area by such authority; (b)
  - if water is drawn from any owner or occupier, then at the rate which shall not exceed the lowest rate referred to in clause (a), and where such rate is not available, then at such rate as may be determined by negotiation, subject, however, to the condition that where any dispute arises as to such rate, in the case of an authority, the decision of the authority competent, and in the case of an owner or occupier, the decision of the Director, shall be final.
- Terms for securing personnel or equipment or both for fire fighting purposes.- The terms on 50. which the Director or the Chief Fire Officer or any other fire officer authorized by any authority may secure, by agreement, fire fighting equipment or personnel from any person who employes and maintains personnel equipment or both, for fire fighting purposes, shall be as follows, namely:-
  - As soon as may be, after the fire fighting operation is over, the Director or the Regional Fire Officer or the Chief Fire Officer or any other Fire Officer in charge of the fire fighting operation, as the case may be, shall relieve the personnel or equipment so secured and restore the same to the person, including the local authority, firm and institution or individual, from whom the services of personnels and possession such equipment were secured.
  - There-shall be paid to the employer of such personnel or owner of such equipment, (2)compensation, the amount which is determined in accordance with the principles hereinafter (a)
    - where the amount of compensation is determined under the agreement, it shall be
    - where such compensation is not settled in the agreement or where no such agreement (p) . with regard to compensation can be reached, the matter shall be referred to the State Government or the local authority, as the case may be, and the decision of the State Government or the local authority, as the case may be, shall be final;
    - if any injury is caused to any personnel or any damage is caused to any equipment (c) and the employee or the owner of the equipment, as the case may be, demands any compensation separately in respect thereof, and no agreement can be reached, the

matter shall likewise be referred to the State Government or the local authority, as the case may be, for determination and the decision of the State Government or the local authority, as the case may be, shall be final.

51. Rewards.- (1) The Director or the local authority, as the case may be, may sanction rewards by way of certificate or cash rewards or with both to the personnels of any Fire Service for meritorious performance of duties, to the extent as specified in the Table below:-

#### TABLE

Sf. No.	Sectioning Authority	Type of commendation	Cash Rewards
(1)	(2)	(3)	(4)
ı	Director	Commendation Roll	Up to Rs, 5,000/- in each case for actions of outstanding merit.
2	The Regional Fire Officer or the Chief Fire Officer	Commendation Certificate Class I	Up to Rs. 3,000/- in each case for actions of special merit.
3	The Deputy Chief Fire Officer	Commendation Certificate Class II	Up to Rs. 1,000/- in each case in recognition of specific instances of exemplary performance or assistance to Fire Service on the occasion of fire and/ or rescue:

Provided that the State Government or the local authority may on the recommendation of the sanctioning authority, in each case, grant rewards up to Rs. 10,000/- (Rupees ten thousand only) in recognition of specific instances of exemplary performance or assistance by the members of any Fire Service on the occasion of fire and or rescue.

- (2) The rewards to the members of Fire Service under sub-rule (1) shall be recorded in the Service Book in green ink by the authority granting such reward.
- 52. Power of Director to give directions.-(1) The Director with the previous approval of the Government, may issue such directions as are necessary for the efficient administration of the fire service which may among others, include the followings, namely:-
  - (i) training to members of fire service;
  - (ii) discipline and good conduct of members of fire service;
  - (iii) speedy attendance of members of fire service with necessary appliances and equipment on the occasion of any alarm of fire;
  - (iv) conditions of service of the members of Fire Service;
  - assigning duties to fire officers of all ranks and grades, and prescribing the manner in which
    and the conditions subject to which they shall exercise and perform their respective powers
    and duties;
  - (vi) institution, management and regulation of any Fire Service fund for any purpose connected with policy administration;
  - (vii) maintenance of Fire Service equipment and appliances to keep them in due state of efficiency; and
  - (viii) generally for the purposes of rendering the Fire Service efficient and preventing abuse or neglect of their duties.
- 53. Power of Director to have assistance of police officers.—The Director or the Regional Fire Officer or the Chief Fire Officer or any other fire officer while performing his duties in Fire Fighting operations or any other duties of seizure, detention or removal of any goods involving risk of fire may require the assistance of a police officer or members of the police force as an aid in performance of such duties and it will be the duty of police officer of all the ranks or such members to aid the Director or such fire officer in the execution of their duties under this Act.

### FIRST SCHEDULE

(See rule 3)

# Qualifications for the appointment of Nominated Officer

Serial Number	Municipality	Qualifications
(1)	(2)	
(1)		(3)
	Municipal Corporation	The State Government shall time to time, by an order prescribe the qualifications.
(2)	Municipalities, or Notified Area or Industrial Townships/Estate.	The State Government shall time to the
1	Special Investment Region and Special Economic Zones (SEZs), Private Townships	prescribe the qualifications.  The State Government shall time to time, by an order prescribe the qualifications.

#### SECOND SCHEDULE

#### Badges of Ranks in Fire Service

(See rule 8)

1. Badges of Ranks, Peak Cap, Collar Patches and Hemet Markings.— The Badges of Ranks, Peak Cap, Collar Patches and Hemet Markings for various posts in Fire Service shall be as per the table below:—

Sr. No.	Name of the post	Badges of rank	Collar Patches	Peak Cap	Helmet -
1	Director	Cross sword and baton with one small impeller ¾" diameter + Shoulder titles "GSFS".	Blue black collar patches with two rows of oak leaves as per drawing.	Two rows of silver oak leaves on peak embroidered badge and black band placed around the head level.	White with one 38 mm black band.
2	Chief Fire Officer	Ashok emblem with three small impellers ¾" diameter + Shoulder titles "GSFS".	One silver line 7 cm long line on blue blazer cloth.	One row of silver oak leaves on peak, embroidered badge and black band placed around the head level.	White with two 19 mm black bands with 12.5 mm separation.
3	Deputy Chief Fire Officer	Ashok emblem with one small impeller %" diameter + Shoulder titles "GSFS".	One silver line 4 cm long line on blue blazer cloth.	One row of silver oak leaves on peak, embroidered badge and black band placed around the head level.	White with three 12.5 mm black bands with 12.5 mm separation.
4	Divisional Officer (Fire)	Ashok emblem + Shoulder titles "GSFS".	Not applicable.	Plain peak with embroidered badge.	White with two 12.5 mm black bands with 12.5 mm separation.
5	Assistant Divisional	Three small impellers ¾" diameter + Shoulder titles "GSFS".	Not applicable	Plain peak with embroidered badge.	White with one 12.5 mm black band.
6	Station Officer	Two small impellers %" diameter + Shoulder titles "GSFS".	Not applicable	Plain peak with metal badge.	Yellow with one 12.5 mm black band.
7	Sub-Officer	Two small impellers ¼" diameter with blue strip + Shoulder titles "GSFS".	Not applicable	Plain peak with metal badge	Yellow.
8	Leading Fireman	One bar ½" wide and ½" long with semi-circular cross section with flat bottom surface and round surface on top made out of white metal + Shoulder titles "GSFS".	Not applicable	Khaki Beret with metal badge.	Black.

Sr. No.	Name of the post	Badges of rank	Collar Patches	Peak Cap	Helmet
9	Driver	2" diameter, 3 spooked steering wheel embroidered in white on blue black ground + Shoulder titles "DFS"	Not applicable	Khaki Beret with metal badge.	Black.
- 1	Fire Operator/ Fireman /Fireman Driver	Shoulder titles 'GSFS"	Not applicable	Khaki Beret with metal badge.	Black

- Car Flag and Star Plate. (1) The staff car used by the Director shall have displayed on the bonnet a
  flag made out of blue black blazer cloth and star plate on front and rear side bumper of the staff car
  as per drawing.
  - (2) The staff car used by the Chief Fire Officer shall have displayed on the bonnet a flag made out of blue black blazer cloth and star plate on front and rear side bumper of the staff car as per drawing.

#### THIRD SCHEDULE

(See sub-rule (4) of rule 21)

#### Classification of Buildings for Appointment of Fire Safety Officer

1. The Fire Safety Officers of different Ranks shall be appointed for different class of buildings namely:

Class of building	Buildings	Rank of Fire Safety Officer
I	1 cinema houses with seating capacity of more than 1000 persons and having commercial complex with built-up area more than 10000 sq. mtr. and building having multiple cinema with seating capacity, taken together, of 1000 persons, or more, whether, having commercial complexes or not;	Deputy Chie Fire Officer
5	2 underground shopping complexes, district centers, sub-central business districts, including the basement with build up area of more than 25000 sq. mtr.;	
	3 large oil and natural gas installations such as refineries, LPG bottling plants and similar other facilities;	and the same
-	4 open stadia with seating capacity more than 50,000 persons and indoor stadia with seating capacity more than 25,000 persons;	the resp
	5 public and semi-public buildings like large surface and sub-surface railway stations, interstate bus terminuses, airports amusement parks and other similar buildings:	
II	1 hotels with 100 rooms and above; 2 multistoreyed non-residential buildings above 50 meters in height; 3 hospitals and nursing homes with more than 500 beds;	Divisional Officer (Fire)

- 8. Class of occupancies likely to cause risk of fire, the following classes of occupancies for the purposes of sub-section (1) of section 25 of the act shall be construed to likely cause a risk of fire, namely:
  - (a) pandal having seating capacity more than 50 persons or covered area more that 50 square meters.
  - (b) residential buildings (other than hotels and guest houses) having height more than 15 meters or having ground plus four upper stories including mezzanine floor.
  - (c) hotels and guest houses having height more than 12 meters having ground plus three upper stories including mezzanine floor.
  - (d) educational buildings having height more than 9 meters or having ground plus two upper stories including mezzanine floor.
  - (e) institutional buildings having height more than 9 meters or having ground plus two upper stories including mezzanine floor.
  - (f) all assembly buildings.
  - (g) business buildings having height more than 15 meters or having ground plus four upper stories including mezzanine floor.
  - (h) mercantile buildings having height more than 9 meters or having ground plus two upper stories including mezzanine floor.
  - (i) industrial buildings having covered area on all floors more than 250 square meters.
  - (j) storage buildings having covered area on all floors more than 250 square meters.
  - (k) all hazardous buildings having covered area on all floors more than 100 square meters.
  - (I) underground structures.
- 9. Height of building: the minimum height of the buildings for the purposes of sub-section (1) of section 33 and sub-section (1) of section 35 of the act shall be as specified in rule 27.

### FOURTH SCHEDULE

### Training Charges at Admission to Course

(See rule 32)

Training Charges.- The training charges to be paid by each external trainee at the time of admission to any course of study conducted at GSIFST or at any other place as may be determined by the Director shall be determined based on the duration of the course in accordance with the table below:

Course		Training Charges (Rs)								
Duration (Weeks)	Tuition Fee	Laboratory Charges	Fire Ground operation	Accom	modation Rs per wee	Charges ek)	Trainees amenities	Total (Rs) [Exclu-ding		
1	500	-	charges	Ваггаск	Single	Double	fund	accommoda		
2	500		500	250	1000			tion charges		
2	1000		1000	250		500	100	1100		
3	1000	500	1000	250	1000	500	200	2200		
4	1500	500	1500		1000	500	-300	2800		
6	2000	1000		250	1000	500	400			
12	4000	2000	3000	250	1000	500		3900		
24	8000		4000	250	1000		600	6600		
	8000	2000	5000	250		500	1200	11200		
Trai	nees' Am	onitie 10 v	to be noted to	2.50	1000	500	2400	17400		

Trainees' Amenities Fund-to be paid by members of Fire Service.- All the members of Fire Service undertaking a course of study at GSIFST shall pay the trainees' amenities fund determined

Revision of Training Charges.- The training charges shall be revised every three years at the rate as may be

#### FORM A1

(See sub-rule 1 and rule 10)

Application for Licence to act as Licesance Agency

To,

The Director

Sub: - Application for Licence to act as Licensed Agency

the department under more than one name.

Thanking you,

The undersigned hereby applies for grant of or renewal of License to act as a Licensed Agency for undertaking and executing the work of providing installation of equipments and maintenance of fire prevention and life safety measures in any place, building or part thereof. The particulars regarding the Agency are given below:-

1.	Full Name of the Applicant (In capital letters).	-
2.	Whether Licensed Agency will be a Proprietary Concern or an Association of persons such as a	+-
	Firm or Company, etc.	1
3.		-
	or other relevant document appended.	1
4.		-
5.	If the Licensed agency will be:	-
	<ul> <li>a. proprietary concern, the name, qualifications and address of the person operating the same.</li> <li>b. a firm or company, names, qualifications and addresses of each of the partners, or as the case may he, Directors.</li> </ul>	
6.	Office address from where the Agency will act as a Licensed Agency -	
7.	Class for which Licence is applied for -	-
8.	Personnel with the Agency -	-
	a. Supervisory staf, name, qualifications and addresses of each.	
	b. Other employees-names, qualifications and addresses of each.	
9.	Details of work with regard to fire Prevention and life safety measures, if any; undertaken and executed previously.  a. Name or nature of work  b. Approximate cost of work  c. Whether the work executed or still in progress and remains to be executed. (NoteOriginal or attested copies of Certificate of verification of above details by the officers under whom works are carried, out are attached).	
10	Technical qualifications and experience of the promoter or partners of directors and dealing technical officers or employees of or with the applicant.	ui.
11	Workshop machinery, tools and plant owned by the applicant, (location and site of workshop and full details to be given).	
12	category.  a. Has the applicant or his partners or Directors been blacklisted in the past by any	
	b. Has the applicant applied for registration elsewhere in his name or in the name of partner, Director or firm or company? If so, whether the application is rejected? Give particulars.	April 191
13	whether the applicant has produced up to date Income tax certificate	
14	Amount of solvency certificate, which the applicant has held or produced.	-
15	A fee of Rs remitted herewith by Demand	-
	Draft No. Dated. Drawn on Bank	
_	If the application is for renewal of the existing licence, the details in respect of the licence and the period of its validity. (copy of the licence appended)	
17	Whether, the licence to act as Licensed Agency granted anytime previously has been suspended or cancelled, and if so, reasons therefor:-	
ha d	I/We certify that I/We have not been and will not get myself or ourselves registered as contractor	in in

Yours faithfully

#### FORM A2

License to act as a Licensed Agency for Fire Prevention and life Safety Measures
(See rule 11)

Licence No.												
Licence	e is her	eby oro	inted					112		Date:	_	
Gujarat Fire Pro	evention	and L	inted or rea	newed ur Measures	der the	prov	isions (	of sub-sec	ction (1) o	f secti	ion 28	of the
	,	OZZIOO .	CL L		+							- 4
Licenced Agend measures in rela	cy for	the pur	poses of t	he said .	Act for	exec	ution c	f the fir			, to	act as
	-	-		111 01455			local a	uthonity				
Subject to the p	rovisio	ns of s	ub-section	(2) of se	ction 28	of t	1.					
Prevention and	Life :	Safety	Measures	Rules,	2013, t	he I	icence	will be	rule 20 o	fthe o	Gujara eriod	t Fire
			<u> </u>				#3	,		5597		
SEAL OF												
THE OFFICE						200						
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		10		50		26.10	(	)				
8*							D.	rector			90	
Place :	-1				Guj	arat						
race:								Date ::				
						*	2					533

FORM A3

(See rule 13)

Notice to Licensed Agency for suspension or cancellation of Licence

To.		*****	
WHEREAS a Ligense to get as a Ligense I. A.		in the first but	
WHEREAS a Licence to act as a Licensed Agency for	the purposes of the G	ujarat Fire Preventio	n
and Life Safety Measures Act, 2013 (Gujarat Act 11 of 2013),		date	
has been granted or renewed in the name of	and the licence so gra	nted or renewed wa	ıs
subject to the provisions of section 28 of the said Act and the con	iditions of licence, spec	cified in rule 21 of th	ie
Gujarat Fire Prevention and Life Safety Measures Rules, 2013;			×'
AND WHEREAS it is noticed that you are guilty of the f	ollowing outs namely		
	onowing acts, hamely:	-	
(1)	-		4
(2)			
(3)	T		A 8
AND WHEREAS these acts amount to			
NOW THEREFORE, in exercise of the powers conferred	d on maker sub-	(1) 6	
the said Act (read with sub-section (4) of section 28 of the said Act	ton me by sho-section	(1) of section 28 of	t
writing within a period of 30 days from the receipt of the salid Ac	a), i, hereby call upon	you to show cause in	1
writing, within a period of 30 days from the receipt of this notice an your favour should not be suspended or cancelled.	as to why the licence so	granted or renewed	
n your favour should not be suspended or cancelled.	·		
AND THE RESIDENCE OF THE PARTY	er er overled to		
SEAL OF		.,	
THE OFFICE		363.*C 58	
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lace:	,		•
Date:	Direc	ctor	
		500000	

(See sub-rule (1) of rule 14)

Certificate by the Licensed Agency for compliance of the Fire Prevention and Life Safety Measures.

#### CERTIFICATE

Certified that I/We have executed the works towards compliance in relation to Fire Prevention and Life Safety Measures to be provided and performed other related activities required to be carried out, in the following building or premises, as required under the provisions of the Gujarat Fire Prevention and Life

### Description and Location of Building or Premises

Tile details of the work and related activities which I or we have executed or performed are mentioned in the Place:

Signature and Address of the Licensed Agency.

Date:

Licence No

Chief Fire Officer / Regional Fire Officer /

Nominated Officer

[\*Note.- For each building a separate certificate is be necessary].

(See sub-rule (2) of rule 14)

Six monthly certificates to be given by the owner or the occupier for compliance of the Fire Prevention and life Safety Measures

#### CERTIFICATE

Certified that	I / We have carried out inspection	of the Fire Prevention and Life	Safety Measure
	ing building or premises, namely* :-		
	, ,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,		
	4		
			-
We further certify the	at these installations in the above	andian J. H. H.	***************************************
	hat these installations in the above n		-
and efficient condition	ns during the period	_, as under the provisions of t	he Gujarat Fir
	Safety Measures Act, 2013 (Guj.		
			c mspection o
iistanations carried ou	t by me/us are mentioned in the repo	rt appended herewith.	
			. A.
Place:	Signature and Address of i	he Licensed Agency.	12.00
Date:	Licence No:		1
		AT 98	
70	see.	Chief Fire Officer / Regions	al Fire Officer
		/ Nominated Offi	
		/ Nominated ( )tt	Car

(See sub-rule (1) of rule 15)

Notice for removal of objects or goods likely to cause the risk of fi

То,	of the country of the
Shri	
Whereas, Government has, datedpublished in occupiers of premises or any cause risk of fire, to take su reproduced here below-	by notification, Department, Notification No
And whereas you are the	The state of the s
the said Government notification	er or occupier of the following premises, which fall in the area mentioned in-
-	The mentioned I
list appended herewith are such safety.	he aforesaid premises, it is noticed that the objects or goods mentioned in the as are likely to cause risk of fire and are required to be removed to a place of
Now, therefore, in exercise of the Fire Prevention and Life Safety forthwith remove die said object having done so to the undersigned	Measures Act, 2013 (Guj. 11 of 2013) hereby give you notice that you shall dwithin days*.
Place:	100 July 100
Date:	
	Signature
	Name and Designation of the Officer competent to issue
*specify the period considering	he urganos to an

remove the objects and goods.)

(See sub-rule (2) of rule 15)

Notice to the owner or occupier to comply

10,	
The state of the s	and uired to remove forthwith the objects or goods specified in safety and to submit a report in respect of you having done
And whereas, it is found that you have not complisaid objects or goods to a place of safety and they risk of fire.	ied with the said notice and have not removed forthwith the are still lying where they were which is likely to cause the
upon you to submit your say if any addressed to	Guj. 11 of 2013). I,
NAME OF TAXABLE PARTY OF TAXABLE PARTY.	
Place:-	Signature and Designation of the Officer.
Date:	

(See rule 16).

То,	Determination of Removal Memorar	ndum		1 10	
Shri or M/s	Removal of objects or goods.	Place of	Seizure or	Detention or	
	Notice(s) No.				
	Name and Addresses of Panchas.	1 1			1. 图

(1)

(2)

Name of the Police Officer, if any, present.,

The following property or objects or goods have been seized OT detained or removed under sub-section (2) f section 4 of the Gujarat Fire Prevention and Life Safety Measures Act, 2013 (Guj. 11 of 2013) for the reasons stated below:--

Serial No	Place from where Seized	Particulars of Seized Property	Quantity	Reasons for Seizure or Detention or Removal
(1)	(2)	(3)	(4)	(5)

Signature of the person from whom seized.

Signature of the Panchas

(1)

(2)

Signature of the Police Officer, if any, present.

Signature

Name and Designation of the

Officer competent to issue notice

Place:

Date:

(See rule 16)

#### **PANCHANAMA**

				Notice(s) No	
				Date and Time	
Name of the bu	ilding or premise:	s and Address	****		
Name and Addi	ess of the person	in charge and present on	the spot		
Name and Adda	ess of the Pancha	s	ф		
(1) Shri/Smt		son/daughter/wife, of			
Resident of	Age y	ears. Occupation			
(2) Shri/Smt		son/daughter/wife, of			
Resident of	Age ve	ears. Occupation	The second of the second		
	9	o coapation		The state of the s	
We the above pa	nnchas, are this	d	ay called by Shri		
We the above particle Designation	anchas, are this	ce to wi	ay called by Shri tness the act of s	eizing or detaining or re	moving
We the above participation	or objects or good and exposed in the	ce to wind to will be above mentioned build	ay called by Shri tness the act of s ling or premises.	eizing or detaining or re	moving which
orrect.		dce to will be above mentioned build seized the following the seized the sei	ay called by Shri tness the act of s ling or premises. wing mentioned p	eizing or detaining or re In our presence, the said property which we testif	moving which officer y to be
We the above particle Designation		Particulars of	ay called by Shri tness the act of s ling or premises. wing mentioned p	Property which we testif	moving which officer y to be
orrect.	Place from	seized the follo	wing mentioned p	in our presence, the said property which we testif	moving which officer y to be

The Panchanama is read over and explained to us and it is a correct account of what we saw.

Signature

Name and Designation of the Officer.

Signature of the Panchas.

(1)

(2)

Received the copy of the Panchanama.

Signature of the person, in charge of the building or premises.

(See sub-rule (1) of Rule 17)
Notice for entry and inspection

10,		200
I.		
of not less than three hours time, I shall er for the purpo	and Life Safety Measures Rules, 2013 from the time of service of this non inter and inspect your building or present	nises bearing Nolocated a

Signature
Name and Designation
of the Officer.

Place:

Date:

( See sub-rule (2) of rule 17)

Notice to a Woman in the building or premises to withdraw therefrom

To,		,		
				*
I,			b section (1) of sec	
Gujarat Fire Prevention and L. the Gujarat Fire Prevention a occupier of building or premis less than three hours from the time, I shall enter and inspect t contravention of fire preventi provisions of the said Act. Sinc are at liberty to withdraw there	time of service of the he said building or pre on and life safety m	located at notice, on him this emises for the purpo easures as required	day a see of ascertaining the	o the owner or on expiry of not t e adequacy and or under the
are at liberty to withdraw there you desire to do so.	from before the afores:	aid entry and inspec	tion and you man.	notice that you
you desire to do so.		, and mapped	cion and you may wi	thdraw now, if
			12.0	7
a de			Signature	
Place:		Name	and designation of the	he officer.
Date:			× •	
			2 (194.4)	

(See rule 18)

#### Inspection Report

ne ageons	d inspected the said building or p	oremises on	at	, I ha
o provid	ncy or contravention of fire prevent	ntion and life safety	measures that are provid	ed or are required
	. Premises	by or under the pro-	visions of the said Act.	
. Th	e type* of occupancy in the said l	building or premises	is as under,—	
<b>(</b> a)	Residential			
(b)	Educational			
(c)	Institutional			
(d)	Assembly			
(e)	Business		the service of the se	
(f)	Mercantile			
(g)	Industrial	-		
(h)	Storage	= 4		A STATE OF THE STA
(i)	Hazardous			
Nat	ure* of building or premises,			
	eral Constructional Features			
	fire risk-cement concrete or brick	end out II	9	
	ium fire risk-bricked-work and ti			4 to 10 to
Hiel	fire risk-mostly timber f	nder, or	- 424	e
parti	fire risk-mostly timber framed su culars of the building/premises,—	ich as timber floors,	timber roof, timber-stair-	case, etc.
Paris				100 1000
(i)	Alumbor of other lit			
(i)	Number of storeys and baseme	nt, it any		
(ii)	Number of exits	nt, it any		
(ii) (iii)	Number of exits details of ceiling			
(ii) (iii) (iv)	Number of exits  details of ceiling  Number of stair-cases and whe		ned	
(ii) (iii) (iv) (v)	Number of exits details of ceiling Number of stair-cases and whe Verandah or balconies	ther enclosed or ope	ned	
(ii) (iii) (iv) (v) (vi)	Number of exits  details of ceiling  Number of stair-cases and whe  Verandah or balconies  Attics, mezzanine floors, lofts,	ther enclosed or ope	The second secon	
(ii) (iv) (iv) (v) (vi) (vii)	Number of exits  details of ceiling  Number of stair-cases and whe  Verandah or balconies  Attics, mezzanine floors, lofts,  Whether prescribed distance in	ther enclosed or ope etc. respect of means of	escapes is maintained or	not.
(ii) (iv) (iv) (v) (vi) (vii)	Number of exits  details of ceiling  Number of stair-cases and whe  Verandah or balconies  Attics, mezzanine floors, lofts,  Whether prescribed distance in  s of other structures within 20 m	ther enclosed or ope etc. respect of means of	escapes is maintained or	not.
(ii) (iv) (v) (vi) (vii) Detai	Number of exits details of ceiling Number of stair-cases and whe Verandah or balconies Attics, mezzanine floors, lofts, Whether prescribed distance in s of other structures within 20 m c. Structures	ther enclosed or ope etc. respect of means of	escapes is maintained or	not.
(ii) (iv) (iv) (v) (vi) (vii)	Number of exits  details of ceiling  Number of stair-cases and whe  Verandah or balconies  Attics, mezzanine floors, lofts,  Whether prescribed distance in  s of other structures within 20 m	ther enclosed or ope etc. respect of means of	escapes is maintained or building and open space	not.
(ii) (iv) (v) (vi) (vii) Detai	Number of exits details of ceiling Number of stair-cases and whe Verandah or balconies Attics, mezzanine floors, lofts, Whether prescribed distance in s of other structures within 20 m c. Structures	ther enclosed or ope etc. respect of means of	escapes is maintained or building and open space	not.
(ii) (iv) (v) (vi) (vii) Detailire vehicle	Number of exits details of ceiling Number of stair-cases and whe Verandah or balconies Attics, mezzanine floors, lofts, Whether prescribed distance in s of other structures within 20 m Structures North	ther enclosed or ope etc. respect of means of	escapes is maintained or building and open space	not.

GUJARAT GOVERNMENT GAZETTE EX., 19-08-2014 [PART-IV-B]

(e) Maximum number of occupants, employees, visitors.

(f) Inadequacy or contraventions noticed in the building or premises during inspection are as under,—

(2)

(3)

Place:

Date:

Signature

Name and designation of the Inspecting officer.

(\*Mention any of these as may be relevant)

(See sub-rule (1) of rule 19)

Notice regarding inadequacies or contraventions regarding fire Prevention and life safety measures noticed during inspection

To,				
				W)
				+ **
Whereas, after giving you notice of the Court Fire P	e No.	dated	under sub-secti	on (1) of section 5
of the Gujarat Fire Prevention a has or I have inspected the follow	ind Life Safety N wing building or	leasures Act, 2013 (	Gui 11 of 2013) the	nominated officer
1.		promoto, name, y.		
and the following Josiation &	22.000 A A A A A A A A A A A A A A A A A A			
and the following deviations fro	om or contravent	ions of, the requiren	ents with regard to t	he fire prevention
and life safety measures or inad	equacies or non-	compliances* of suc	h measures provided	or to be provided
therein with reference to the hei	But of the pand	ng or the nature of a	ctivities carried on in	n such building or
premises or part thereof have bee	in reported by the	e nominated officer of	or are noticed by me,-	_
(1)				4,54
(2)		M INSTANCE ON		
(3)				
Now, Therefore, in exercise of t	the powers confe	errred by section 6 o	f the said Act, I her	eby direct you to
undertake the following measures	s withind	ays after receipt of the	nis notice by you,-	2
(1)				
(2)				
(3)		22 40		
I hereby further direct you to repo	rt the compliance	e in this regard imme	diately to the undersi	oned
		1	,	Silva.
74, 80 0040				
			ignature	
Place:		iname and	designation of the officer.	
Date:	H. H		onicei.	

#### FORM BII

(See sub-rule (1) of rule 21)

### Notice for Appointment of Fire Safety Officer

under section 12 of the Act

No.

Dated:

		Datog.		
WHEREAS the building/	oremises bearing N			N 6677
WHEREAS the building/p			locate	d at
	and covered under F	irst Schedule of rules	****************	
AND WHEREAS the owner	r/occupier/e-	Table of Tules.		
a Fire Safety Officer under s	The same of the first			
NOW THEREFORE, I				
NOW THEREFORE, I under the Act, call upon you occupier or an association severally and penal action should be notice or opportunity.	of such owners and	occupiers shall be d sub-section (1) of sect	days failing	which the owner or
		(	1	
	i e	The Regional F	ire Officer or the	
-		- Chief Fir		
Place:				
Date:			5.94	et ere
		Table 1		
To				
27				
the o	wner/occupier/an ass	sociation of such owner	s and occupiers	

(See sub-rule (2) of rule 21)

Certificate of Appointment of Fire Safety Officer

No.

Dated:

Passport size photograph of the member-attested by Regional Fire Officer or the Chief Fire Officer

Certified that

Shri			6(,),		
		*****			7/1
son of Shri	***************************************				
		********			
resident of		*********			
whose photograph a	ppear on the right com				
Guiarat Fite Prevent	ppear on the right com	er of the certi	ficate, has been app	pointed under sec	etion 12 - 6 mg
nomera'I	tion and Life Safety M and immunities of a men	easures Act, 2	013 (Gujarat Act 1	1 of 2013) and	aon 12 of Th
powers, privileges ar	nd immunities of a men	ber of Fire Se	rvice with effect fro	Tot 2015) and	ested with the
N 122			office in		
7 .1					. 7 32 1
in the event of any	complain or for any of	her resons reco	orded in main a		
In the event of any of Chief Fire Officer as	the case be may termin	ate the appoint	orded til writing, il	e Regional Fire	Officer or the
		are the appoint	ment and take actio	n under the rules	and the Act.
			-	or other and	
Date:			- C'	<b>.</b>	
Place:			Signat		
	32 1	N	ame and Designation	on of the Member	
					8
					(4.54)=
<b>\</b>			Attestation by		
	5.50				
				+	

(See sub-rule (1) of rule 23)

#### Fire Safety Certificate

No. Dated:

Certified that the	(name of the building or premises) at
	(address) comprised of
oasement(s) and	(upper floors) owned/occupied by
(name of	the company / name of the owner/occupier)
have complied with the fire prevention and fire sa verified by the officers concerned of Fire Service on	afety requirements in accordance with section 18 and
opresentative) and that the building/premises is	(name and addresses of the owner or his fit for occupancy with effect from for a period of
issuing officer	and subject to compliance of any specific laid by the
Issued on	
	Signature
	(Name and designation of
Place:	the authorized signatory)
Computer 1	D
Strike out whichever is not applicable.	-the state of the
Endors	
The No Objection Certificate issued by Fire (reasons to be recorded).	Service stand cancelled and annulled due to

(Name and designation of the authorized signatory)

# FORM B14

(See sub-rule (2) of rule 23)

# Application to Grant Fire Safety Certificate

To				
The Regional Fire	Officer or the Chief Fire Officer			
Bround I He	Officer of the Chief Fire Officer			
				- "
Sub: Application of building	n for grant of fire safety certificate in /premises).	respect of	at,	····(address
Sir				(**************************************
This is to inform v	You that a few action			
(name of the	ou that a fire safety certificate need building) located at	ls to be issued in res	spect of	
	(address of the building) co	Omprised of	***************************************	
59884548585778535847855 114	(address of the building) co	7	***************************************	
**********	and having occupancies	as		
***************************************				
In this			************	
in this connection it	is submitted that all the fire preventio	n and fire safety mea	75.00	
vide letter No	dated	and safety inca	sures as recomme	nded by you
Have been provided	in the building/premises and para wise	e compliance report		
Vou are			s enclosed	* = . · ·
on are requested to	kindly take action as necessary for g	rant of fire safety co	difference &	
ouliding/premises.		, and or the salety ce	inficate for occup	oancy of the
				600
			167	(50,10)
lace:		32 44	1.	20
Pate:	THE SECRETARIAN PROPERTY AND ADDRESS OF THE PARTY ADDRESS OF THE PARTY AND ADDRESS OF THE PARTY AD			
			<u> </u>	
-				
44 27		Signature	100	
		(Name of the Ap	plicant)	
		Contact details:		
	4.0	Name in Full		
off a	E I TO UN E			
	- Marine	Tel. No		
\$4 Te		Mobile No:	andida e	

#### FORM B15

(See sub-rule (2) of rule 26)

# Certificate for compliance of Fire Prevention and Life Safety Measures.

Certified that I have executed the works towards compliance in relation to Fire Prevention and Life Safety Measures to be provided and performed other related activities required to be carried out, in the following building or premises, as required under the provisions of the Gujarat Fire Prevention and Life Safety Measures Act, 2013 (Guj. 11 of 2013).

# Description and Location of Building or Premises

Tile details of the work and related activities which I or we have executed or performed are mentioned in the list appended herewith.

Place:

Signature and Address of the Fire Safety Officer.

Date:

Licence No

Signature of the occupier and the owner

[\*Note.- For each building a separate certificate is be necessary].

(See rule 28)

# Form of Declaration By Erector Of A Pandal Declaration By Erector Of Pandal Under Section 27 Of The Act

registered office at		(name of the er	ector of pandal) having
do hereby declare that the pandal erect meters by meters and that fire prevention Fire Prevantaion and Lief Safety Rules, erection of pandal and electrical services at	shall remain in and fire safety n 2013 have been	place with effect from neasures as required un provided therein and	n to
Also, it is declared that no storage/use of electrical wiring has been done in conformation	of the flammable ity with Indian El	liquid or gases is don ectricity Rules by autho	e in the pandal and that
I, also, declare that following trained fire pandal:-	fighting staff sha	all remain on duty duri	ing the occupancy of the
			- 13
2			the comments
3	***************************************	N	
_		_	
(Signature of erector of pandal)	1		
Dated:	10.4	at the state of	10000000 6.0
Place			1991

(See sub-rule (2) rule 29 & sub-rule (8) rule 31)
Seizure Order

		Date & Time	
WHEDEAC		Case No.	
or temprory structure, shan	been received from the authorised fire of ninent cause of risk of fire/ obstruction niyana or tent or mandap or pandal eraced to carry out the orders.	to fire fight	ing in the premises or building
	ed to carry out the orders of the authoris antaion and Lief Safety Measures Act, 2	III 5 (( viii A	of 11 of 2012)
Fire Prevantaion and Lief S	re failed to make representation under stafety Act, 2013 (Guj. Act 11 of 2013).  _ are not found satisfactory.		
NOW THEREFORE	I,	(name	e of the Authority
	(designation) empowered under sub afety Act, 2013 (Guj. Act 11 of 2013). h ng goods/objects for the reasons stated a	ereby order against each.	of the Authority) of section 27 of the Gujarat to seize, detain or remove the
SI. Place from where to be seized	Particulars of objects or goods to seized	Quantity	Reasons for seizure and detention
.			
Signature of Authority)			
ame and Designation			
0	(Nama and add a con-		
	- ( valid ally address of the ()wher/	occupier of I	the building or promise
pandal).	(Name and address of the Owner/o		or premises or

(See sub-rule (2) rule 29)

# Panchnama

					Case No.	1800
					Place	
					Date	
					Time	
1.	Name a	nd address of (	Owner/occupier			
2.			he norman			
3.		nd Address of t			The second second	
A.	a)-	Shri/Smt	ne ranchas.			
14	b)		4-			
	c)		, manufacture and the second s			
		Resident of				
	d)	Age (Years	)		- A	
n	e)	Occupation		A 10 10 10 10 10 10 10 10 10 10 10 10 10		
B.	a)	Shri/Smt_			1 7	
	f)	S/o.D/o./W/	o.			
	g)	Resident of	-		- WA	F
	h)	Age (Years)	Sand to the Sand			
	i).					
Ve,	the above	Panchas are th	nis day ca	alled Language		
			designationca	illed by Shri/S	Smt.	14.
lace		to .	witness the	act of ceizin	g of anti-in 1	_4 (5-4)
om ere		d and array t	address	of the buildi	ng/premises/pandal	or goods
		d allu exposed	are bremisesounding pandar of the			
enti	oned obj	ects/goods whi	(name and designation of the correct.	the officer)	seized the following	
. [	Place	from where	Particulars of seized objects or	Quantity	D	
o.	5	cized	goods	Quantity	Reasons for seize	
1	-				determon	
ne Pa	anchnama	a is read over a	nd explained to us and it is correct a	ccount of wh	en we saw	
gnat	ure of Pa	nchas: (Signa	ature of the Authority seizing the go	ods)		
		+				
	3					
7 855						
_		py of Panchnar				
0 ***		mu of D 1				

(See sub-rule (3) of rule 29 & sub-rule (9) of rule 31)

Notice for Claiming of Seized Goods

WHEREAS certain object	s/goods were seized on	(date	e) from premises located at
		premises) in case	No.
	panchnama No.	dated	under section 27 of
the Act			
WHEREAS the said objec	ts/goods are now lying at		(add c
the premises).			(address of
NOW THEREFORE I	(name)	· Canada	(Designation) having office
at	do hereby call upon you	to remove the said ob	jects/goods on any working
day between Hrs to	Hrs within		at your risk and cost failing
which it shall be presumed	I that you don't intend to cla	im the said objects/or	rods and the same at all l
disposed off by way of publ	ic auction under the provision	of sub-section (8) of se	ection 27 of the Guident Eine
Prevantaion and Life Safety	Act, 2013 (Guj. Act 11 of 201	3). without any further	notice.
and the second		**	and the second
		101	
		(Signature)	
		Name	
	-	Designation	
•		Dated:	
		Place:	

(See rule 30)

×	T	_	
-12	٧	m	
-	•	9	-

Date:

# NOTICE

WHEREAS the services of to assist in the fire fighti	of the Guiarat St	tate Fire Comics of			
to assist in the fire finhti		and I he belyice A	vere requisitioned or	nat	Hours
	ng and/or rescu	ne operation during	ig the out break of	fire at	
(address of the premises).					
WHEDEAG					
WHEREAS	(no of	appliances) alon	g with members of	fire service ross - 1	1.0
	(r	name of fire stati	iona) on	The service responded	from
21/	bours and w	to the state	он		at
the state of the s	and le	turned back to th	eir respective fire :	stations on	
at Ho	ours.	Park to the same		C. Albert Commission Commission Commission	
WHEREAS a sum of Rs.			10.00	100	
towards the deployment of	the Fire Service	is due to be maid			
	and I he bely lee	is due to be paid	by you.		
NOW THEREFORE, I		(name)			
upon you to pay the said a	mount within			(Designation	ı) call
State Fire Service nough L	ACL DE	days	through bank draft <sub>l</sub>	payable to Director, G	ujarat
State Fire Service payable a	a Gandhinagar.		_	10 1	,
	-		_		
2.				· ·	
	e 85.			ara ra	
				Signature	
, e	W. S. C.				
		4			
				Director,	
e A			Guiarat	State Fire Service	
o,			Sujurat	Oraco THE SEFVICE	

(See sub-rule (2) of rule 31)

# NOTICE

# OFFICE OF SUB-DIVISIONAL MAGISTRATE

No.			D	
			Date:	- **
WHEREAS a report has been rece	ived from the Direct	or, Gujarat Stat	e Fire Service under cub	00-t <sup>2</sup> (6) 0
section 27 of the Act regarding	removal of encroach	ment or object	to an analysis under Sug	-section (6) of
obstruction to fire fighting at			of the premises).	risk of fire or
NOW THEREFORE I,		(name)	4-1	
(Designation) call upon you to sho	W Cause within		(1)	
under sub-section (6) of section 27	as to why action sho	uld not be initia	(days) from receipt	of this notice
of the Act.	and and	ard not be mitte	ated as necessary under t	he provisions
**				
		1	Signature	
Го,			Sub-Divisional Magis	trate
and a second				* *.
				e *

(See sub-rule (3) of rule 31)

Declaration by the promoter or the organizer or the owner or the occupier of permises

No.	Date:	187
WHEREAS, the undersign promoter of	or the organizer or the owner or the occupier of permises	are intending
to use the premises bearing R.S.No./o	C.S.No./Property No having the po	Ostel address
		addres,
		9
	•	
In the said premises we intend to use it	for the following purpose (describe the purpose)	* 10.000 (414.00)
	or (	
	91.94.30.3	
	The state of the s	
Therefore, as required under sub-section	on (2) of section 27 of the Gujart Fire Preventation and	
( - 3 01 2013)	we declare to have made measures as prescribed in the	Life Seafty
section (1) of section 27.	to have made measures as prescribed in the	under sub-
The aforesaid premises shall be a seen		-
adequacy of the measures.	or inspection to the authorised officer to access the corre	ectness and
		20
We therefore request to grant neccessary	permission for the use of the premises	
	premises,	
		5.00 <b>7</b> 5
	Signature	
	Promoter or the organizer or the owner	
	or the occupier of permises	
Го,		
	to the territory of the	

(See sub-rule (3) of rule 31)

Permission to grant use of temperory structure

		Date:
WHEREAS the building/	premises bearing No.	
		locate
/i		
eclaration dated	the organizer or the owner or the occupier of	f permises have submitted the
	under sub-rule (3) of rule 31 in form 'C'.	
he inspection for the afor	resaid premisses is carried out on dated	by authorised
he permission is granted	to use the premises for the aforesaid purpos	se from date
he permission is granted with the	to use the premises for the aforesaid purpos he following conditions.	se from dateto
he permission is granted with the	to use the premises for the aforesaid purpos he following conditions.	se from dateto
he permission is granted ate with the	to use the premises for the aforesaid purpos he following conditions.	se from dateto
he permission is granted with the	to use the premises for the aforesaid purpos he following conditions.	se from dateto
with t	to use the premises for the aforesaid purpos he following conditions.	se from dateto
with t	to use the premises for the aforesaid purpos he following conditions.	se from dateto
with t	to use the premises for the aforesaid purpos he following conditions.	se from dateto
atewith t	he following conditions.	
atewith t	he following conditions.  Sign	ature
ate with t	he following conditions.  Sign	
atewith t	he following conditions.  Sign	ature

(See sub-rule (10) of rule 31 & sub-rule (1) of rule 36)

# FORM OF APPEAL TO THE APPELLATE AUTHORITY

Appeal No of 20		
Appellant:	The second of the second	
Shri		
Shri	Son of Shri	resident o
	*******	restucit (
	Versus	
Municiapl Commissioner/Nominated A	uthority/Disast to a page	
Municiapl Commissioner/Nominated A under section 33 of Gujarat against the	notice (order of Cl.;	Magistrate-Respondent Appea
under section 33 of Gujarat against the i Nominated Authority/ Sub Divisional Ma	roistrate /Director detail	
Sir,	Sistanc / Director dated:	
		The state of the s
The Appellant respectfully showeth as un	der:-	
<ol> <li>Statement of facts.</li> </ol>		
2. Ground of Appeal.	4.44	the second secon
The state of the s	ALL DESCRIPTION OF THE PROPERTY OF THE PROPERT	
4. Appeal is within time	e receipt No	dated
FFT-10 WIGHT LINE		
<ol> <li>No other Appeal or any matter rela law.</li> </ol>	ting to the subject matter of this appe	eal is pending in any court of
6. Relief claimed.		
44		
gnature of Authorized		4 42
presentative, if any.	Signatur	e of Appellant
	VERIFICATION	
L	the appellant do hereby declar	re that what is stated above
rue to the best of my personal knowledge	and belief and that I have not suppre	ssed any material facts.
		y matorial facts;
rified today, the day of	20	The second of the second
day of	20	
be;	Signature of Authorized represen	ntative, if any.
e:		
	Signature of Appellant	7
	Simulate of Appenant	

#### FORM DI

(See sub-rule (2) of rule 41)

### Form of Fire Report

- 1. Current date.
- Fire Report Number.
- 3. Operational jurisdiction of Fire Station.
- 4. Information received from.
- Name of the caller.
- 6. Phone number of the caller.
- 7. Full address of the incident place.
- 8. Date of receipt of call.
- 9. Time of receipt of call.
- 10. Time of departure from Fire Station.
- 11. Approximate distance from Fire Station.
- 12. Time of arrival at Fire Scene.
- 13. Nature of call.
- 14. Date of leaving from fire scene.
- 15. Time of leaving from fire-scene.
- 16. Type of occupancy
- 17. Occupancy details in case of others.
- 18. Category of fire.
- 19. Type of building.
- Building details in case of others.
- 21. Details of affected area.
- 22. Details if injury.
- 23. Details of death(s).

Divisional Fire Officer

### Disclaimer;

This is a computer generated report. Neither department nor its associates, information providers or content providers warrant or guarantee the timeliness, sequence,

PART-IV-B)

# FORM D2

246-49

(See sub-rule (1) of rule 43) Order to disconnect electricity / wa To,

, act [	0 disconnect	
The Oas	o disconnect electricity / water supply	
the Officer In-ob-	water supply	
The Officer In-charge,	Pply	50.00
		100
100		
		24
Sub *pi		35
Place/building/pour		110
Sir, Sir,	ina lit	
,	alg No. Located	
Sub. *Place/building/part thereof bearingsir,  I am to state that by an order No.  of the Gujarat Fire Prevention and Life.	- confeii at	
of the C and order No		-
of the Gujarat Fire Prevent	dated	
required and it	fety Measures Act, 2013 (Guj. 11 of 2007) I the modern sub-section (1) of section (2013) (Guj. 11 of 2007) I the modern sub-section (2013) (Guj. 11 of 2007) I the modern sub-section (2013) (Guj. 2013) (Guj. 201	
and directed the person	rely Measures Act 2012 (5)	-
of persons in possess	Sion on in (1) of 2007 ( )	n 26
required and directed the persons in possess above said place or building or part thereof	and occupation of the	1
Part 11.	Such	nad
The state of the s	TO TOMOVE TO	
building of madequacy of fire pro	evention such *-1-	
and of part thereof is dangered	and life safety meaning and life safety meaning	OF
removed themselves to the	to remove themselves forthwith from such *place or building evention and life safety measures, the condition of such place persons or property therein. These persons have however uilding or part thereof in compliance of the order as	, 01
themselves from such *place and	therein. These pages	OF
they still continue to be in	uilding or part thereof in	not
n possession or in or	compliance of the order or	TOL
they still continue to be in possession or in or	persons or property therein. These persons have however in compliance of the order so made a ccupation thereof.  er so made under sub-section (1) of the said section 26, the condition of such place persons have however in ccupation thereof.	nd ···
ovent of non-compliance of the and		
undersigned in amount	er so made under sub-section (1) of the said section 26, the (2) of the said section 26 to direct the authority responsible for as the case may be, to disconnect the supply for the supply of the sup	12/1/2
3. See all empowered under subsection	(2) of the said section 20	
supply of electricity or for similar	(2) of the said section 26 to direct the said	ne
Water to	as the case may be the authority responsible for	OT
water to such *place or building or partition	c supply of alast in disconnect the supply of alast in	21
B or bart mereo	(2) of the said section 26 to direct the authority responsible for as the case may be, to disconnect the supply of electricity of and such authority shall comply with such direct.	or
As the persons in possession	as the case may be, to disconnect the supply of electricity of and such authority shall comply with such direction.	
possession or in occupation	of the abovementioned to	
not removed themselves as directed by the	of the abovementioned *place or building or part thereof have	e n'
firect the outh and	and order, there is a non-compliance of	е
audiornies executed to disconnect for	of the abovementioned *place or building or part thereof have aid order, there is a non-compliance thereof and I, therefore orthwith the supply of electricity or water of the said *place or half may please be reported to make the said *place or half may please be reported to make the said *place or half may please be reported to make the said *place or half may please be reported to make the said *place or half may please be reported to make the said *place or half may please be reported to make the said *place or half may please be reported to make the said *place or half may please be reported to make the said *place or half may please be reported to make the said *place or half may please be reported to make the said *place or half may please be reported to make the said *place or half may please the said *	>_
building or part thereof Com-1:	orthwith the supply of electricity or water of the said *place of half may please be reported to me immediately.	,
compliance in this bel	half may please be reported to	r
	to me immediately.	

Place:	e:			
Date:	,			
	1 a =	1 + to 146	Signature	
(*N/	of these as may be		Name and designation of the office	er i

(\*Mention any of these as may be relevant)

# GUJARAT GOVERNMENT GAZETTE EX., 19-08-2014

(See sub-rule (1) of rule 43)

Order to to remove persons from dangerous place/building to police officer in-charge.

To, The Officer In-charge,	
10 to	Vtod at
Sub. — *Place/building/part thereof bearing No	Localed at
Sir,  I am to state that by an order No dated _ Gujarat Fire Prevention and life Safety Measures A and directed the persons in possession or in occup remove themselves forthwith from such *place of prevention and life safety measures, the condition the persons or property therein. These persons has	issued under sub-section (1) of section 26 of the act, 2013 (Guj.11 of 2013) I, the undersigned, had required ation of the abovesaid place or building or part thereof to or building or part thereof as due to inadequacy of fire of such place or building or part thereof is dangerous to we however not removed themselves from such *place or so made and they still continue to be in possession or in
undersigned in empowered under sub section (2)	made under sub-section (1) of the said section 26, the of the said section 26 to direct any police officer, having om such *place or building or part thereof and such police
The abovementioned *place, building or part thereo	of is situated within your area of jurisdiction.
direct you to remove such persons from such *p	e abovenientioned *place or building or part thereof have rder, there is a non-compliance thereof and I, therefore, lace or building or part thereof and seal the *place or ion (3) of section 26 of the said Act. Compliance in this
Place:	Signature
Date:	
(*Mention any of these as may be relevant)	Name and designation of the officer.

# FORM D4

(See rule 45)

Order to Deliver Possession Fighting

		E	quipment or P	roperty			
No.		W 9 9			- 111		4 40
No.		Fr. 41			ate:		-
during the ongo	ing fire fightin	g operations at	e purposes of the following	fire fighting op building or prem	erations, or	as the c	ase may be
i, the undersign	ed,	in o	verning -F.1	CONTRACTOR OF THE STATE OF	+		
Gujarat Fire Pre Gujarat Fire Pre	evention and I	ife Safety Me	asures Act 20	power under sul	o-section (1)	) of secti	on 13 of the
Gujarat Fire Pre of the following the said equipme after fire fighting	fire fighting ea	quipment or pro	ones Kules, Zi	hereby requi	ire you to do	eliver the	e possession
1.							
2.							
3.							
Place:				turkers.			
					Director	r/	V2060
	100			Chief I	Fire Officer/	Fire Offi	Cer
+ + + + * - * + + +							
Го,	1 1 11 111 1111	- 44	e čax.				
				-			

#### FORM D5

(See rule 46)

Report of Damage Caused to Premises or Property by Fire Officer during Fire Fighting and Rescue Operations.

Name o	f the Fire Station:
(1)	Date and time of call received—
(2)	Fire report No. and date—
(3)	Name and Address of the premises where fire occurred
(4)	Description of property involved—
(5)	Name and Address of the premises to which damage caused-
(6)	Nature and extent of property to which damage caused—
(7)	Description and details of damage caused to the premises or property in the course of fire fighting and rescue operations—
(8)	Reasons for breaking or pulling down the structures, if any-
(9)	Claim of the amount, if any made by the party-
(10)	Name and Designation of the officer of the authority designated under sub-rule (2) of rule 24-
(H) (12)	Remarks-
	d through
•	Name and Designation of the Officer
	In-charge of operations.
	By order and in the name of the Governor of Gujarat,

NEELA MUNSHI, Officer on Special Duty & Ex-Officio Deputy Secretary to the Government of Gujarat. Urban Development & Urban Housing Department

GOVERNMENT CENTRAL PRESS, GANDHINAGAR.